

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.
O.A.NO. 1071 of 1992.

Between

P.Balashowry /

...
And

Dated: 11.12.1992.

Applicant

1. The Union of India represented by the Director General, Telecommunications, Sanchar Bhavan, New Delhi.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad.
3. The Junior Telecom Officer (MM & Stores), Office of the Telephone District Manager Telecommunications, Kurnool.
4. The Sub Divisional Officer, Telephones, Kurnool.

...
Respondents.

Counsel for the Applicant : Sri. J.V.Lakshmana Rao

Counsel for the Respondents : Sri. M.Jagan Mohan Reddy, Addl. CGSC.

CORAM:

Hon'ble Mr. T.Chandrasekhar Reddy, Judicial Member.

The Tribunal made the following order:-

Sri. J.V.Lakshmana Rao, counsel for the applicant present and heard. Admit, Issue notice to respondents for filing counter within 8 weeks, with an advance copy to the counsel for the applicant, who may file the rejoinder, if any, within two weeks thereafter. Keep the case for directions before the registrar, after the pleadings are complete.

2. After hearing Sri. J.V.Lakshmana Rao, counsel for the applicant, as an interim measure, we direct the respondents to continue to engage the applicant

1. if there is work
2. juniors to the applicant are engaged;

3. List this O.A. for hearing on interim relief on 28.12.1992.

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Deputy Registrar (Judl.)

Copy to:-

1. Director General, Telecommunications, Union of India, Sanchar Bhavan, New Delhi-1.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyd.
3. The Junior Telecom Officer (MM & Stores), Office of the Telephone District Manager, Telecommunications, Kurnool.
4. The Sub-Divisional Officer, Telephones, Kurnool.
5. One copy to Sri. J.V.Lakshmana Rao, advocate, CAT, Hyd.
6. One copy to Sri. M.Jagan Mohan Reddy, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

9.11.92
3. XII